

THE ESSENTIAL COMMODITIES (AMENDMENT)
ACT, 1986

No. 42 OF 1986

[8th September, 1986.]

An Act further to amend the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Essential Commodities (Amendment) Act, 1986.

Substi-
tution of
new sec-
tion for
section

2. For section 6E of the Essential Commodities Act, 1955 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

10 of 1955.

Bar of
jurisdic-
tion in
certain
cases.

“6E. Whenever any essential commodity is seized in pursuance of an order made under section 3 in relation thereto, or any package, covering or receptacle in which such essential commodity is found, or any animal, vehicle, vessel or other conveyance used in carrying such essential commodity is seized pending confiscation under section 6A, the Collector, or, as the case may be, the State Government concerned under section 6C shall have, and, notwithstanding anything to the contrary contained in any other law for the time being in force, any court, tribunal or other authority shall not have, jurisdiction to make orders with regard to the possession, delivery, disposal, release or distribution of such essential commodity, package, covering, receptacle, animal, vehicle, vessel or other conveyance.”

Amend-
ment of
section 7A.

3. In section 7A of the principal Act,—

(a) for the words “six per cent.”, at both the places where they occur, the words “fifteen per cent.” shall be substituted;

(b) after the words “as an arrear of land revenue”, wherever they occur, the words “or as a public demand” shall be inserted.

Amend-
ment of
section
12AA.

4. In section 12AA of the principal Act, in sub-section (1), in clause (e), after the words “an offence under this Act”, the words “or upon a complaint made by an officer of the Central Government or a State Government authorised in this behalf by the Government concerned” shall be inserted.